

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5425  
ANSWERED ON:29.04.2013  
WORKERS IN DMRC  
Jeyadural Shri S. R.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Delhi Metro Rail Corporation (DMRC) has been hiring workers through multiple contractors who are denying these workers their minimum wages and have allotted fake provident fund and health insurance account to siphon off their money;
- (b) if so, the details of all such cases reported during the last three years and the current year;
- (c) whether the Government has taken any action against such contractors/companies who violated the provision of EPF and ESIC acts; and
- (d) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a): It is a fact that Delhi Metro Rail Corporation (DMRC) has been hiring workers through contractors. The contract workers so engaged are either in construction/maintenance of its infrastructure including ticketing, security and cleaning etc. It has also been reported by the Regional Labour Commissioner that there have been some cases where workers have not been paid minimum wages. Similarly it has been noticed that certain employees covered under Employees' Provident Funds & Miscellaneous Provisions Act, 1952 and Employees' State Insurance Act, 1948 have not been extended benefits under these Acts.
- (b) to (d): The details of claim cases filed/decided and action taken under the Minimum Wages Act 1948 , Employees' Provident Funds & Miscellaneous Provisions Act, 1952 and ESI Act,1948 in respect of the contractors engaged by DMRC are at Annexure-A.